

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

D.A.No.2294/89.

New Delhi this the 9th day of May, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member (A).

Shri Subhash Chand,
Constable,
4941/PCR, South Delhi
District, New Delhi.

... Petitioner.

By Advocate Shri B.L. Madhok proxy for
Shri B.S. Mainee, counsel.

Versus.

1. Union of India through
its Secretary, Ministry
of Home Affairs, Central
Secretariat, New Delhi.

2. The Police Commissioner,
Delhi Police HQ, Indraprastha
Estate, Mathura Road,
New Delhi.

3. The Deputy Commissioner
of Police, Police Control
Room, Delhi Police,
Delhi.

4. Inquiry Officer/Shri S.S.
Mehta, Inspector Police, Police
Control Room, Delhi Police,
Delhi.

... Respondents.

By Advocate Shri Oberoi, proxy for Shri D.K.
Sharma.

ORDER (ORAL)

Shri Justice V.S. Malimath.

Shri B.L. Madhok, learned proxy counsel appearing for
the petitioner, submitted that he would like to withdraw this
application. This application is dismissed as withdrawn.

P.T. Thiruvengadam
(P.T. THIRUVENGADAM)
MEMBER (A)

V.S. MALIMATH
CHAIRMAN